

(b) if so, the details of the castes which are being included in the said list?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) No news item captioned "Fresh inclusions in ST List" has been found in the New Delhi (late city) edition of the Hindustan Times dated 11th August, 1996.

(b) Does not arise.

#### **Proposal for participation of Workers In Management**

2438. SHRI NILOTPAL BASU:

SHRI BRATIN SENGUPTA: Will the Minister of LABOUR be pleased to state:

(a) whether Government are having any definite proposal for effective participation of workers in the management;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM): (a) and (b) A Scheme for Employees' Participation in Management is operating since 1983 in all Central Public Sector Undertakings except those undertakings which are specifically exempted from the operation of the scheme. All Departmentally run undertakings of the Central Government are also excluded from the scheme.

The scheme envisages constitution of bipartite forums at the shop and plant levels. In enterprises considered suitable, it also provides for board level participation. The Scheme provides for bipartite consideration of certain work-related issues concerning production, quality, targets, technological improvement, safety, welfare measures, environmental issues, absenteeism, financial performance of the enterprise etc.

(c) Not applicable.

#### **Irregularities in the disbursement of loans under PMRY in the States of Bihar and Uttar Pradesh**

2439. SHRI JANARDAN YADAV: Will the Minister of INDUSTRY be pleased to state:

(a) whether there are wide spread irregularities in the disbursement of loans under the PMRY in the States of Bihar and Uttar Pradesh;

(b) if so, whether a large number of loan applications are being turned down by Banks due to which the PMRY is proving to be a flop; and

(c) if so, action taken/proposed to be taken to ensure loans to needy unemployed persons in these States?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) As per the reports received from States of Uttar Pradesh and Bihar, widespread irregularities in the disbursement of loans under Prime Minister's Rozgar Yojana have not been reported.

(b) Banks may turn down cases recommended by Task Forces on their detailed scrutiny. While the performance of Bihar is not to the expected level, performance in Uttar Pradesh has, on the whole, been satisfactory.

(c) It is an on going effort of implementing agencies to see that the loans are given to the deserving unemployed persons under the Prime Minister's Rozgar Yojana as per the parameters of the scheme.

#### **Capacity of godowna hired by FCI in Punjab and Haryana**

2440. SHRI IQBAL SINGH: Will the Minister of FOOD be pleased to state:

(a) the total capacity of godowns in Punjab and Haryana which the FCI has taken on hire for storing foodgrains and the rate of rent being paid to private godown owners;

(b) if so, the names of the private godown owners in Punjab whose agreements have expired and the steps begin taken in this regard;

(c) whether Government had received any representation from the Punjab Private Godown Owners Association; and

(d) if so, the contents of the said representation and the action taken thereof so far?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV): (a) The total capacity of godowns hired by Food Corporation of India as on 31.10.96 from private

godown owners in Punjab and Haryana is 15.68 lakh tonnes and 2.73 lakh tonnes respectively. At present the rates of rent for private godowns are within the ceiling limits of 55 paise and 62 paise per sq. ft. per month for godowns in rural and urban areas respectively.

(b) The names of private godowns owners whose agreements have expired are given in the enclosed statement (*see below*). In cases where rent has not yet been fixed, it is being paid on ad hoc basis for the present.

(c) Yes, Sir.

(d) Private Godown Owners Association in their representation has demanded enhancement of rent. The Food Corporation of India decide on such matters keeping in view, among other things, such representations also, from time to time.

#### Statement

*The Names of Private Godowns owners whose agreements have expired.*

Sl.No.	Name of the Party	Centre
1.	2.	3.
1.	M/s. Sadhu Singh & Others.	Bharatiwal
2.	M/s. Pannuan Dhindsa & Co. Owners	-do-
3.	M/s. Kuldeep Singh & Co. Owners	Butari
4.	M/s. P.L. Arora & Others	-do-
5.	M/s. H.S. Padda & Others	Beas
6.	M/s. Udham Singh & Co. Owners	-do-
7.	M/s. M.S. Brar & Co. Owners	-do-
8.	M/s. Hans Raj Sharma & Others	Chabhal
9.	M/s. T.S. Dhillon & Others	-do-
10.	M/s. Major Dalip Singh	-do-
11.	M/s. Maninder Singh & Co. Owners	-do-
12.	M/s. S.S. Bedi & Others	Jandiala
13.	M/s. Brg. Rachpal Singh & Others	-do-
14.	M/s. Jasanjit Kaur	-do-
15.	M/s. Harpal Singh & Others	-do-
16.	M/s. Ram Lal & Co. Owners	-do-

1.	2.	3.
17.	M/s. Jaswant Singh Kochar & Co. and Owners	-do-
18.	M/s. Om Parkash & Co. Owners	-do-
19.	M/s. Lt. Col. G.S. Dhillon & Others	Patti
20.	M/s. Bira Gill	-do-
21.	Mrs. Manmohan Kaur & Others	S. Sahib
22.	M/s. Raj Singh & Others	Patti
23.	M/s. Prem Sagar & Others	Tangra
24.	M/s. Surinder Kumar & Others	-do-
25.	M/s. Ashok Kumar	-do-
26.	M/s. Banwari Lal Mehani Devi	-do-
27.	M/s. Om Parkash Gita Devi	-do-
28.	M/s. Om Parkash Gupta	-do-
29.	M/s. Mrs. Geeta Devi	-do-
30.	M/s. Om Parkash Lal Chand	-do-
31.	M/s. Satish Kumar & Others	-do-
32.	M/s. Kesar Kaur	-do-
33.	M/s. Surjit Singh & Others	T. Taran
34.	M/s. Inder Singh Gurcharan Singh	T. Taran
35.	Chain Singh & Others	-do-
36.	Gurdial Singh	-do-
37.	M/s. G.S. Jaji	Barota
38.	M/s. Sudarshan Pal	Maur
39.	M/s. Jaswinder Singh	Budhlada
40.	M/s. Baldev Singh	Mansa
41.	M/s. Bahadur Singh	Rampuraphul
42.	M/s. Shamsheer Singh	Goriana
43.	M/s. Had Ram & Co.	'Mansa
44.	Gurdip S. Gurnaiv S. & Co.	Ajitwal
45.	H.G. & Co.	-do-
46.	Kuldip S. Gajinder S. Pritam S.	-do-
47.	Kuldip Singh & Co.	Moga
48.	Lt. Col. Amarjit S. Gill & Co. Owners	-do-
49.	Jaswant S. Kulwant S. & Others	-do-
50.	Raghubir Singh Narinder Singh	-do-
51.	Jai Chanu, Pram Kr. Ram Piari	-do-
52.	Gurmeet S. Gill & Co. Owners	-do-

1	2	3
53.	Guru Nanak Dev Stg. Co,	Muktsar
54.	Sukhwant S. Sandhu & Others	-do-
55.	Mohan Lai Chhawra & Co.	-do-
56.	Sukhjot S. Brar & Others	Jaitu
57.	Jagdev S. Brar & Co. Owners	Baghapurana
- 58.	Tilak Raj Kataria & Co. Owners	-do-
59.	Siri Ram	-do-
60.	Narinder S. Gurmit S. & Others	Katkapura
<sup>4</sup> 61.	Surjitindarpal S & Others	Faridkot
62.	Jaswant S. Brar & Co.	-do-
63.	Smt. Jagdish Kaur Dhillon •& Others	-do-
64.	Dhillon Brothers	-do-
65.	Narinder S. & Co. Owners	Sadiq
66.	Harchand S. & Others	Sadiq
67.	Guru Gobind S. College Society Giddarbaha	Giddarbaha
68.	Gurcharan Kaur Family Trust	Ferozepur
69.	Arvind Kumar & Others	-do-
70.	Harpal Singh & Others	-do-
71.	Raman Kumar & Others	-do-
72.	Hardarshan Kaur & Others	-do-
73.	Rajinder Kumar Ashok Kumar	-do-
74.	Satanam Kaur Bedi & Others	-do-City

**Heavy losses suffered by VISL**

2441. SHRI KRISHNA KUMAR BIRLA:  
Will the Minister of STEEL be pleased to state:

(a) whether Visvesvaraya Iron and Steel Company (VISL), a subsidiary of the SAIL, has been suffering heavy losses;

(b) if so, the extent of loss suffered by the company during 1995-96 as compared to the loss suffered in 1994-95;

(c) the major causes identified by Government for the continuous losses suffered by VISL; and

(d) the manner in which Government propose to retrieve the situation?

THE MINISTER OF STEEL & MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA): (a) and (b) The losses suffered by VISL for the years 1994-95 and 1995-96 are as follows:—

(Rupees in crores)

Year	Profit/Loss
1994-95	(-) 27.05
1995-96	(-) 37.38

(c) The major reasons for losses suffered by VISL include high power related costs, inadequate availability of power, non-availability of certain tax conces-